GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1289 ANSWERED ON MONDAY, THE 25TH JULY, 2022/ SRAVANA 3, 1944 (SAKA)

NCLT BENCHES

QUESTION

1289. DR. BEESETTI VENKATA SATYAVATHI: SHRIMATI CHINTA ANURADHA: SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total number of National Company Law Tribunal (NCLT) benches established in the country;
- (b) whether the NCLT Bench established at Amravati in Andhra Pradesh is functional;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the number of vacancies in all benches of NCLT;
- (e) the number of pending cases before NCLT; and
- (f) the steps taken by the Ministry to reduce the pendency of cases before NCLT?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

- (a) One Principal Bench at New Delhi and 15 benches at other locations of National Company Law Tribunal (NCLT) have been established.
- (b) and (c) Yes, Sir. The Amravati Bench of NCLT is functional at APIIC Towers, IT Park, Mangalagiri, Guntur, Andhra Pradesh
- (d) As on 18.07.2022, there are 30 vacancies of Members and 270 vacancies of officers and staff in NCLT benches.
- (e) As per information provided by NCLT, 20,963 cases are pending with NCLT benches as on 31.05.2022.
- (f) Government is taking all steps to strengthen the NCLT, in order to reduce the pendency of cases. Five new Benches of NCLT were announced during years 2018 and 2019 at Jaipur, Cuttack, Kochi, Indore and Amravati. Vacant posts of Members in NCLT are being filled up regularly. Government has appointed 20 new Members in NCLT in 2021. For capacity building of Members, regular colloquiums are being held. e-Court Project has also implemented by National Informatics Centre (NIC) for all the benches of NCLT.
